

Central Administrative Tribunal
Principal Bench

6

CP-16/2005
OA-335/2004

New Delhi this the 17th day of March, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

1. Shashi Narain
Son of Shri Sant Lal
R/o Jhuggi No.N-18-A-214,
JJ Colony, Wazir Pur,
Delhi.
2. Rakesh Kumar
S/o Shri Durjan Lal
R/o N/26, Magazine Road,
Majnu Tila, Civil Line,
New Delhi.

-Applicants

(None Present)

Versus

1. Geeta Sagar
Chief Secretary,
Govt. of NCT of Delhi.
Players Building,
I.P. Estate, New Delhi.
2. Rajinder Kumar
Director of Education
Directorate of Education
Govt. of NCT, Delhi
Old Secretariate, Delhi.
3. R.K. Sharma,
Dy. Director of Education
North District Lucknow Road,
Delhi.

-Respondents

(By Advocate: Shri George Paracken)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

OA-335/2004 was disposed of vide order dated 10.2.2004 with the following observations/directions to the respondents:-

"4. Having regard to the fact that there is a sanction for some part-time posts as given by the respondents vide their letter dated the 7th October, 2003 (Annexure A-3) and necessary budget provision is available and also that some persons are reported to have been engaged by the respondents for the same work which the applicants were performing, I am of the view that these OAs can be disposed

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of at this stage itself while hearing on the point of admission with the direction to the respondents to reconsider the matter in respect of the applicants in the light of the above observation and also in the light of the direction already given by the Tribunal in a similar case as referred to above and to settle the case by issuing a reasons and speaking order within four weeks from the date of receipt of this order.

5. Present OAs are accordingly disposed of in terms of above directions".

2. Learned counsel for respondents contended that respondents have passed reasoned and detailed orders on 27.4.2004 (Annexure-I). He stated that no fresher has been recruited to the said post till date and that there has been a Ban on filling up the said post and as such no Budgetary provision has been made during the financial year 2003-2004. Detailed orders having been passed by the respondents, the present proceedings are dropped and notices to the respondents are discharged.

S. Raju

(Shanker Raju)
Member (J)

V.K. Majetra

(V.K. Majetra)
Vice Chairman (A)

17.3.05

cc.